

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, DELHI
AHMEDABAD BENCH

O.A No. 130/1991
TAX NO.

1881

DATE OF DECISION 22-4-1991

Manekben J.Thakor

Petitioner

Mr.M.C.Dave

Advocate for the Petitioner (s)

Versus

Union of India & Ors.

Respondent

Mr.P.M.Raval

Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. P.H.Trivedi

: Vice Chairman

The Hon'ble Mr. R.C.Bhatt

: Judicial Member

JUDGMENT

Manekben J.Thakor,
C/o.Minesh C.Dave,
Advocate, Plot No.472/2,
Sector-7, Gandhinagar.

: Applicant

(Advocate: Mr.M.C.Dave)

Versus

1. Union of India,
Through:
Director General of P & T
Dept. Sachar Bhavan,
Parliament Street,
New Delhi.
2. Post Master General,
City Division, Ahmedabad,
G.P.O., Ahmedabad.
3. Sr.Post Master,
Navarangpura, H.O.,
Ahmedabad.

: Respondents.

(Advocate: Mr.P.M.Raval)

ORAL ORDER

Date: 22-4-1991

OA/130/91

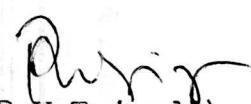
Per: Hon'ble Mr. P.H.Trivedi

: Vice Chairman

Heard Mr.M.C.Dave and Mr.M.R.Raval for Mr.P.M.Raval,
learned advocates for the applicant and the respondents.

2. Learned advocate for the petitioner did not show whether there are any permanent post, for regularisation. Accordingly, no case for admission in terms of relief sought.
3. The application, is therefore, dismissed.


(R.C.Bhatt)
Judicial Member


(P.H.Trivedi)
Vice Chairman

a.a.b.

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